

Serial No. of Order	Date of Order	Order with Signature
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4 9.9.92

None appeared for the applicant. Mr. Ashok Misra, learned Sr Standing Counsel (Central) appears for the respondents. This case stands dismissed for default.

Automatically, the stay order stands vacated in favour of the respondents.

*[Signature]*  
Vice-Chairman

M.A. 384/92

5 15.9.92

I have heard Mr. Sarangi, learned Counsel for the petitioner and Mr. Mohan Mishra, learned Standing Counsel. I am convinced that there was sufficient cause on the part of the Counsel for not to have appeared on 9.9.92. Hence order of dismissal of O.A. 350/92 is hereby recalled and O.A. 350/92 is restored for hearing.

*[Signature]*  
Vice-Chairman

O.A. 350/92

Call on 17.9.92 for hearing. Stay order already passed is revived and shall continue.

*[Signature]*  
Vice-Chairman

I have heard learned Counsel for the petitioner Mr. Sarangi and Mr. Ashok Mishra, learned Standing Counsel for the opposite parties. Judgment is pronounced and directed in the main court. The opposite party attached to the petition. The case is accordingly disposed of. No costs.

*[Signature]*  
Vice-Chairman